

(iii) A "Tax Arrears and Refunds Clearance Fortnight" will be observed in the second fortnight of January, 1981;

(iv) The Commissioners of Income-tax will request their respective Income-tax Appellate Tribunals and High Courts for out-of-turn hearing of appeals/references involving large uncollected income-tax demands;

(v) Publicity in the newspapers will be given, as was done last year, requesting the assesseees to furnish particulars of the pending rectification claims etc. Arrangements are also to be tightened for making use of this information and carrying out the rectifications, etc., expeditiously. A drive would also be launched to adjust payments already made by the tax-payers;

(vi) The arrangements for appointing separate I.T.O.'s in difficult cases of recovery of income-tax arrears will be reviewed and wherever feasible, strengthened;

(vii) In order to avoid high-pitched assessments and consequent accumulation of infructuous tax arrears, the Income-tax Officers will be required to seek guidance under section 144A of the Income-tax Act, 1961, from their Inspecting Asstt. Commissioner of Income-tax before completing an *ex-parte* assessment beyond a certain income limit; and

(viii) The appellate machinery should be strengthened to liquidate the heavy pendency of appeals in certain Commissioner's charges.

#### Proposal to Invite Foreign Investment

\*92. SHRI V. KISHORE CHANDRA S. DEO: Will the Minister of FINANCE be pleased to state:

(a) whether Government are considering a proposal to invite foreign investment, particularly from oil-rich countries, on production-sharing basis

in order to stimulate growth and step up productive investment; and

(b) if so, the details in respect of the areas in which such investment would be utilised and the steps being proposed to be taken in this direction?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) and (b). While Government does not ordinarily invite proposals for foreign investment, the approach is to consider specific proposals received in the light of the policy governing foreign investment. The present policy permits investment by foreign nationals or companies in high technology and export-oriented areas. There is scope for investment by foreign nationals or countries within the frame-work of this policy. Specific proposals on production-sharing or any other basis which conform to be declared as policy guidelines are considered as and when they are submitted to Government for approval.

#### Development of Airports and Tourist Resorts

\*93. SHRI CHITTA MAHATA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have formulated a plan for the development of airports and tourist resorts; and

(b) if so, the amount likely to be spent for this purpose this year and the allocation of the amount to the States?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir.

(b) A sum of Rs. 19.58 crores and Rs. 9.22 crores for the development of airports and tourist resorts respectively has been made in the Annual Plan 1980-81. All these are Central Plan Schemes and no allocation is made to the State Governments.